

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 602 OF 2022**

**IN THE MATTER OF:**

UTKARSH SINGH CHAUHAN

...APPLICANT

Versus

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

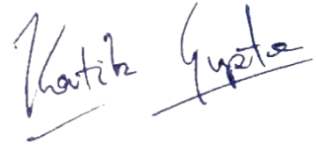
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**Note:**

1. The captioned matter is listed before this Hon'ble Tribunal on 25.02.2025. Kindly list as it is.

**RESPONDENTS  
THROUGH**



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Date: 21.02.2025

Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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ORIGINAL APPLICATION NO. 602 OF 2022

IN THE MATTER OF:

UTKARSH SINGH CHAUHAN

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Versus

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NOS. 10, 11 AND 12 TO, *INTER ALIA*, THE  
JOINT INSPECTION REPORT FOR 09.11.2022 AND 30.12.2022 AND THE  
CONSEQUENT ORDERS OF THIS HON'BLE TRIBUNAL, ALONG WITH  
SUPPORTING AFFIDAVIT

**MOST RESPECTFULLY SHOWETH THAT:**

1. The instant Reply is being filed on behalf of Mr. Ram Pal, Mr. Chandra Shekhar and Mr. Ram Swaroop, who are Respondent Nos.10, 11 and 12 in the instant matter (collectively, "**Respondent Nos. 10-12**"), to, *inter alia*, the Joint Inspection Report for 09.11.2022 and 30.12.2022 ("**Joint Inspection Report**") and the subsequent orders of this Hon'ble Tribunal in the instant matter, insofar as it *suo-moto* determines the Respondent Nos.10-12 who are the residents of village Garhi Chunoti, Lucknow as

“encroachers” / “encroachment” around the water body, “Chandi Baba Talab” situated in village Garhi Chunoti, Lucknow (“**Alleged Encroachment Area**”).

2. Notably, the Respondent Nos. 10-12 are deeply prejudiced by the action plan proposed for the conservation and development of “Chandi Baba Talab” (“**Action Plan**”) insofar as it relates to removal of alleged encroachment around the water body. The Action Plan proposed in the said Joint Inspection Report by the joint committee constituted by this Hon’ble Tribunal and its consequent execution by this Hon’ble Tribunal, arbitrarily displaces the Respondent Nos. 10-12 from their homes, without any just and proper consideration, and in blatant disregard of the applicable law.
3. In the apprehension of being evicted from their homes, the Respondent Nos. 10-12 were constrained to move an application for Impleadment being I.A. No.45 of 2025 in the instant matter, in haste.
4. That vide the Order dated 29.01.2025, this Hon’ble Tribunal was pleased to allow the I.A. No.45 of 2025, and impleaded the Respondent Nos. 10-12 herein and permitted them to file their reply / response. Hence, the Respondent Nos. 10-12 are filing the instant Reply, without prejudice to their rights and remedies under law.

5. It is stated that any averment or inference in the Joint Inspection Report and any other pleadings on behalf of Respondent Nos. 1-9 in the instant matter, and/or in the Order(s) of this Hon'ble Tribunal that the settlements / houses of Respondent Nos. 10-12 are "encroachment" around the water body, "Chandi Baba Talab" situated in village Garhi Chunoti, Lucknow, are vehemently denied.
6. It is stated that the Respondent Nos. 10-12 are residents of village Garhi Chunoti, Lucknow, Uttar Pradesh, and have been occupying and in possession of the Alleged Encroached Area for several decades.
7. It is stated that the execution of the Action Plan proposed in the Joint Inspection Report, and particularly the Order dated 08.08.2024 and the Order dated 19.11.2024 of this Hon'ble Tribunal in the instant matter, gravely jeopardize the Fundamental Rights of the Respondent Nos. 10-12 enshrined under Article 21 of the Constitution of India.

#### **PRELIMINARY SUBMISSIONS**

8. The following are the broad submissions of the Respondent Nos. 10-12 in this Reply, each of which are expressly taken without prejudice and in the alternative to each other:

- I. The Settlements / Houses of the Respondent Nos. 10-12 have been suo-moto categorized as "encroachment" over the "Chande Baba Talab" in the Joint Inspection Report and same has been accepted by this Hon'ble Tribunal without any just and proper consideration
  - II. The instant proceedings are being conducted in blatant violation of principles of Natural Justice, to the detriment of the Respondent Nos. 10-12
  - III. The Respondent Nos. 10-12 have been in long-standing possession and occupation of the Alleged Encroached Area, and as such, cannot be deemed as encroachers
  - IV. Without Prejudice, this Hon'ble Tribunal lacks the jurisdiction to determine the title / right of the Respondent Nos. 10-12 over their houses / Alleged Encroached Area
  - V. Without Prejudice, in any event, the Respondent Nos. 10-12 can only be evicted in due compliance with the applicable law including adequate rehabilitation measures
9. It is respectfully submitted that these submissions, as elaborated below, are without prejudice to each other and not exhaustive. The Respondent No.9 craves leave of this Hon'ble Tribunal to add or supplement the same at the time of hearing.

- 1. The Settlements / Houses of the Respondent Nos. 10-12 have been suo -moto categorized as “encroachment” over the “Chande Baba Talab” in the Joint Inspection Report and same has been accepted by this Hon’ble Tribunal without any just and proper consideration*

10. That the Joint Inspection Report, *inter alia*, states that out of the 36.909 Hectare area of the “Chande Baba Talab”, an area 3.1859 Hectare area is “encroached” by the houses of the Respondent Nos. 10-12 along with other villagers.

The relevant portion of the Joint Inspection Report is produced below:

*“1. The Chande Baba Talab is situated at Khata Number 498 and Gata Number 268. Village- Garhi Chunoti, Tehsil- Sarojini Nagar, District- Lucknow, which covers Total Area of 36.909 Hectare.*

*2. At the time of inspection out of 36.909 hectare area of Chande baba Talab Gata Number 286, **3.1859 hectare area was found to be encroached by permanent and temporary nature houses. The rest of the area is empty.***

*3. At the time of inspection, permanent and temporary nature houses (Kachha Pucca) house of 123 people were found built on the land of Chande Band Talab.*

....

***Action will be taken***

<b><i>Sr No.</i></b>	<b><i>Activity</i></b>	<b><i>Strategy</i></b>	<b><i>Action by</i></b>
1.	<i>Removal of encroachment around the pond.</i>	<i>In order to remove the encroachment on the land of Chande Baba Talab in compliance with the Hon'ble NGT, proper arrangements should be made to displace the permanent/ temporary houses identified by the district administration. Identified</i>	<i>District Administration</i>

..."

11. As per the Order dated 08.08.2024 of this Hon'ble Tribunal, the Ld. District Magistrate, Lucknow has been directed to remove the encroachment over the "Chande Baba Talab" / Alleged Encroached Area. This Hon'ble Tribunal's directions to the Ld. District Magistrate, Lucknow vide the Order

dated 08.08.2024 drastically affects the Fundamental Rights of the Respondent Nos. 10-12 herein.

The relevant portion of this Hon'ble Tribunal's directions in the Order dated 08.08.2024 is extracted below:

*"9. Therefore, removal of encroachment cannot be allowed to take a long time. District Magistrate is under obligation to take effective steps for removal of such encroachment."*

12. It is submitted that the settlements / houses of the Respondent Nos. 10-12 have been *suo-moto* categorized as "*encroachment*" over the "Chande Baba Talab" in the Joint Inspection Report and same has been accepted by this Hon'ble Tribunal without any just and proper consideration.
13. It is submitted that there is no rationale justification to classify or deem the houses / settlements of the Respondent Nos. 10-12 and other villagers, as encroachment. There is no independent inquiry conducted to make such strong allegations against the Respondent Nos. 10-12 herein, that inflicts upon their Fundamental Rights under Article 21 of the Constitution.
14. It is submitted that the households of the Respondent Nos. 10-12 cannot be *suo-moto* categorized as "*encroachment*" in the Joint Committee Report, without a proper consideration by this Hon'ble Tribunal of the

necessary facts and circumstances, and the same is to the utter prejudice of the Respondent Nos. 10-12 herein.

15. It is a settled law that this Hon'ble Tribunal is required to arrive at its decision by fully considering the facts and circumstances of the case before it, and it cannot outsource an opinion and base its decision on such an opinion.
16. Therefore, the determination/observation of the Joint Inspection Report of determining the Respondent Nos. 10-12, along with other villagers, as encroachers, may be set aside, and requires fresh consideration by this Hon'ble Tribunal.

***II. The instant proceedings are being conducted in blatant violation of principles of Natural Justice, to the detriment of the Respondent Nos. 10-12***

17. It is respectfully submitted that the determination by the Joint Inspection Report of the Alleged Encroached Area, and its consequent reliance by this Hon'ble Tribunal is in teeth of the settled principles of natural justice, including *Nemo Judex In Causa Sua*.
18. It is submitted that the Respondent Nos. 1-9 inspected the Alleged Encroached Area, and themselves classified the houses of the Respondent

Nos. 10-12 to be “encroachment”, without any independent investigation or proceedings. This is in blatant violation of natural justice, and such finding along with the consequent actions ought to be set aside by this Hon’ble Tribunal.

19. Further, it is respectfully submitted that the instant proceedings were initiated and continued for a long duration to the complete prejudice of the Respondent Nos. 10-12, without providing them any opportunity of being heard, or any notice or records of the same, whereby the households of the Respondent Nos. 10-12 are to be displaced and demolished.
20. By way of the Order dated 19.11.2024 of this Hon’ble Tribunal, the Ld. District Magistrate, Lucknow has been directed to remove the Respondent Nos. 10-12 from their household by 20.02.2025. This itself is manifestly arbitrary and to grave prejudice of the Respondent Nos. 10-12.
21. It is submitted that the said Joint Committee Report was initially considered by this Hon’ble Tribunal in its Order dated 18.01.2023. However, this Hon’ble Tribunal did not deem it appropriate to implead the present Respondent Nos. 10-12 (alleged encroachers) as necessary party, but impleaded several state authorities as Respondent No. 1 to Respondent No. 7. This itself is manifestly arbitrary and discriminatory to the prejudice

of the Respondent Nos. 10-12 herein, whose Fundamental Rights are at stake.

22. That this issue is further exacerbated when this Hon'ble Tribunal vide the Order dated 11.09.2023, further impleaded Additional Chief Secretary, Rural Development and Panchayati Raj, Government of Uttar Pradesh and Principle Secretary, Minor Irrigation, Government of Uttar Pradesh as Respondent No. 8 and Respondent No. 9 respectively, but did not implead nor provide any notice of the instant proceedings to the Respondent Nos. 10-12 herein.
23. That Section 19 of the National Green Tribunal Act, 2010 ("**NGT Act**") specifically provides that this Hon'ble Tribunal shall be guided by the principles of natural justice.
24. Hence, it is submitted that no action to the prejudice of the Respondent Nos. 10-12 may be taken and all such actions to be stayed, until the Respondent Nos. 10-12 have been granted adequate opportunities and considerable time for presentation of their case. Any deviation from this would be a blatant violation of rule of "*Audi Alteram Partem*".
25. It is submitted without prejudice, taking the case of the Respondent Nos. 1-9 at the highest, that the houses / settlements of the Respondent Nos. 10-12 along with other villagers, do not occupy more than 3 (Three)

Hectare area out of the total area of 36.909 Hectare (Less than 10%) of the “Chande Baba Talab”. Thus, the restoration and development of the “Chande Baba Talab” over the remaining 90% of the area can be carried out and be given priority until the interests of the Respondent Nos. 10-12 along with other villagers are carefully considered and taken into account by this Hon’ble Tribunal. This is supported by the Order dated 07.05.2024 of this Hon’ble Tribunal, which explicitly records that remaining area of land should be given priority for restoration.

The relevant portion of the Order dated 07.05.2024 of this Hon’ble Tribunal is extracted below:

*“8. No doubt the matter of removal of encroachments is also involved but the area under encroachment is merely 3.1859 hectare and the remaining area is available for restoration which needs to be focused upon and given priority and the matter of restoration/rejuvenation of remaining area of the pond cannot be allowed to be delayed by tagging the same with the question of removal of encroachments.”*

**(emphasis supplied)**

26. Thus, it is imperative that the principles of natural justice are complied with in the instant matter, and resultantly the determination of the Joint Inspection Report of the Alleged Encroached Area may be set aside, and

the Respondent Nos.10-12, along with other villagers, may be given adequate opportunities to present their case. It is prayed that all consequent proceedings may be conducted in an impartial manner, without keeping the Respondent Nos. 10-12 in the dark.

***III. The Respondent Nos. 10-12 have been in long-standing possession and occupation of the Alleged Encroached Area, and as such, cannot be deemed as encroachers***

27. It is submitted that the Respondent Nos. 10-12 have been in possession of the subject lands, i.e., their respective households / Alleged Encroached Area, for several decades and have established permanent settlements. The Respondent Nos. 10-12 have deep roots to the said land and its nearby surroundings, and have been living there for many generations.
28. It is stated that the Respondent Nos. 10-12 along with other villagers have been in continuous, uninterrupted possession of the Alleged Encroached Area for numerous years, and no previous action has been taken by the Government of Uttar Pradesh or by any court of law, against the Respondent Nos. 10-12 in respect to the Alleged Encroached Area. It may be noted that the occupation of the Respondent Nos. 10-12 over the

Alleged Encroached Area is evident from the records of Electricity Bills, Aadhar Card and Bank Passbooks.

True copy of the Electricity Bills, Aadhar Card and Bank Passbooks of the Respondent No.10-12, is annexed herewith as **Annexure A-1 (Colly)**.

29. In view of the long-standing possession of the Respondent Nos. 10-12, their houses / settlements cannot be deemed as “encroachment” over the Alleged Encroached Area, let alone be evicted. Thus, any actions in the instant proceedings to this effect, may be set aside.
30. It is submitted that the instant Reply is filed in haste by Respondent Nos. 10-12, after receiving the Order dated 29.01.2025 of this Hon’ble Tribunal. Thus, the Respondent Nos. 10-12 craves leave of this Hon’ble Tribunal to supplement the proof of their possession over the Alleged Encroached Area, as and when such documents become available.

***IV. Without Prejudice, this Hon’ble Tribunal lacks the jurisdiction to determine the title / rights of the Respondent Nos. 10-12 over their houses / Alleged Encroached Area***

31. It is respectfully submitted without prejudice, that this Hon’ble Tribunal is not the competent authority to determine issues related to title and

possessory rights of the Respondent Nos. 10-12 along with other villagers over the said Alleged Encroached Area.

32. Since there is a strong objection from the Respondent Nos. 10-12 herein, to the title over the said subject lands along with relevant proof, such issue may have to be determined by an appropriate civil suit by the competent court.
33. It is stated that the houses / settlements of the Respondent Nos. 10-12 are not covered under the provisions of the Uttar Pradesh Revenue Code, 2006 ("**UP Revenue Code**") as the said land does not have title of "State" in terms of Section 54 of the UP Revenue Code.
34. In view of this, it is submitted that any proceedings under Section 67 of the UP Revenue Code against the Respondent Nos. 10-12 are baseless and without any merit.
35. Hence, this Hon'ble Tribunal may not proceed with determination of the title of the Respondent Nos. 10-12 along with other villagers over the Alleged Encroached Area, as it does not have jurisdiction for the same, especially when the Fundamental Rights under Article 21 of the Constitution are affected.

***V. Without Prejudice, in any event, the Respondent Nos. 10-12 can only be evicted in due compliance with the applicable law including adequate rehabilitation measures***

36. It is submitted that without prejudice, even if the Respondent Nos. 10-12 considers the case of the Respondent Nos. 1-9 at the highest, and accepts their allegation of encroachment, then any consequent eviction is subject to the applicable law, including rehabilitation measures.
37. It is stated that the Respondent Nos. 10-12 belong to the backward classes (caste) and also, lower economic strata. Thus, in view of the socio-economic strata of the Respondent Nos. 10-12, along with other similarly placed villagers of Garhi Chunauti, Lucknow, any such eviction by this Hon'ble Tribunal ought to be in compliance with appropriate reliefs under applicable law for such strata and in such circumstance.
38. It is stated that the plight of the Respondent Nos. 10-12 is further worsened by the non-availability of any alternate land in places of their present households / alleged encroachments on the "Chande Baba Talab". This is evident from the Affidavit submitted by the Ld. District Magistrate, Lucknow that deals with, *inter alia*, steps taken on removal of encroachment around the pond.

The relevant portion of the said affidavit as recorded in the Order dated 08.08.2024 of this Hon'ble Tribunal is produced below:

**"1-Removal of encroachment around the pond-** *The following action has been taken by the Deputy District Magistrate, Sarojininagar, Lucknow in compliance with the order passed by the Hon'ble National Green Tribunal:-*

*a) A list has been prepared by conducting a survey of all the 123 families residing in Talab Gata number-268.*

*b) Action is being taken to evict 05 families out of the said 123 families.*

*c) In order to take action to identify residential land in other village Lonha and allocate it as per rules to the remaining 118 landless families of Scheduled Caste / Other Backward Class, an open meeting was held in Panchayat Bhawan village Lonha on 30.03.2024, in which the allocation of Gata number 814 (Usar) and 815S (Usar) of village Lonha to 118 families of village Gadhi Chunauti was discussed, on which the villagers and panchayat members said that we have already less land resources in our village. There is a need to do many schemes and works in the village, due to which more land will be required in future. Therefore, Gata number 814 (Usar) and 815S (Usar) of village Lonha should not be allotted to the villagers of village Gadhi Chunauti.*

Therefore, the Chairman of Land Management Committee and members unanimously passed a resolution regarding not allocating Gata number 814 (Usar) and 815S (Usar) of village Lonha to the residents of village Garhi Chunauti. Again, with the permission of the Chairman, a meeting was held again in the Gram Panchayat Lonha on 29.04.2024, in which a resolution has also been passed in favor of not allocating the land."

**(emphasis supplied)**

39. In such scenario, if the instant proceedings to the detriment of the Respondent Nos. 10-12 are to continue, the Respondent Nos. 10-12 will be left homeless and remediless.
40. It is submitted that any deviation from the relevant safeguards, would be contrary to the basic tenets of the Constitution of India, and lead to exploitation of the backwards classes belonging to lower economic strata.
41. It is submitted that grave, irreparable harm and injury would be caused if this Hon'ble Court does not grant the urgent reliefs prayed herein.
42. That this Reply is being filed without prejudice to other rights and remedies available to the Respondent Nos. 10-12 under law and that the Respondent Nos. 10-12 further reserves her rights to make additional pleadings before

appropriate forums, if necessary. The Respondent Nos. 10-12 further reserves their right to raise other averments and pleadings and file additional documents, as necessary.

43. That no other similar application has been filed by the Respondent Nos. 10-12 before this Hon'ble Tribunal or any other Court and all relevant facts have already been disclosed above.
44. That the instant Reply is being filed bona fide and may be allowed in the interest of justice.

#### **PRAYER**

In view of the averments made hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to:

- a. Quash the findings of the Joint Inspection Report for 09.11.2022 and 30.12.2022 by the joint committee in the instant matter, and all consequent actions including the proposed Action Plan, to the extent it determines the Houses / Settlements of the Respondent Nos. 10-12 as "Encroachment" around "Chandi Baba Talab" situated in village Garhi Chunoti, Lucknow and relates to their eviction;

- b. Set aside any/all actions initiated by the Respondent Nos. 1-9 in the instant matter to the prejudice of the Respondent Nos. 10-12;
- c. Allow the Respondent Nos. 10-12 to reside in their Houses / Settlements around “Chandi Baba Talab” situated in village Garhi Chunoti, Lucknow;
- d. Pass *ad-interim* reliefs, including *ex-parte ad-interim* reliefs, in terms of the above; and
- e. Pass such other further order(s) as this Hon’ble Court may deem fit and proper in the facts and circumstances of the present case.

#### **INTERIM PRAYER**

In the interim, and during the pendency of the instant matter, it is respectfully prayed that this Hon’ble Court may be pleased to:

- a. Direct the service of true, legible and translated copies of the all pleadings / affidavits filed in the instant matter by Respondent Nos. 1 to 9 including the Joint Inspection Report for 09.11.2022 and 30.12.2022 by the joint committee, to the Respondent Nos. 10-12 herein;
- b. Restrain the Respondent Nos. 1-9 in the instant matter from taking any coercive actions against the Respondent Nos. 10-12; and

- c. Pass any other order(s) that this Hon'ble Court may deem fit and proper in the circumstances of the case and in the interests of justice.

श्री अरुंधत वाधवा  
- श्री अरुंधत वाधवा

**RESPONDENTS**

THROUGH

*Kartik Gupta*

**ANIRUDH WADHWA/ KARTIK GUPTA**

Advocates for Applicant

**WADHWA LAW CHAMBERS**

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Date: 21.02.2025

Place: New Delhi

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I.A. No. \_\_\_\_\_ OF 2025

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...RESPONDENTS

AFFIDAVIT

I, Mr. Ram Swaroop, s/o Sh. Thanna, R/o Garhi Chunauti, Lucknow, Uttar Pradesh, do hereby state on solemn affirmation as under:

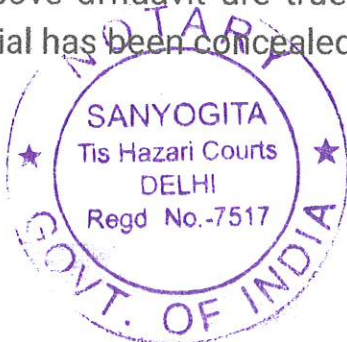
1. That I am the Respondent in the instant matter. I am fully conversant with the facts and circumstances of the case and duly authorized and competent to swear this affidavit.
2. That I have read and understood the contents of the accompanying Reply / Application and state that its contents are true to the best of my knowledge, based on legal advice and nothing material has been concealed therefrom.
3. That the contents of paragraph 1 to 3 above are true and correct to the best of my knowledge.

*Kashir Gupta*  
CD/6382/20225  
I identified the executant who  
has signed in my presence

*राम सुवरोप*  
DEPONENT

VERIFICATION

Verified at \_\_\_\_\_ 21 FEB 2025 \_\_\_\_\_ that the contents of the above affidavit are true and correct to my knowledge and nothing material has been concealed there from.



**ATTESTED**  
*[Signature]*  
NOTARY PUBLIC DELHI

*राम सुवरोप*  
DEPONENT

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...APPLICANT

Versus

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

AFFIDAVIT

I, Mr. Ram Pal, s/o Sh. Ram Dulare, R/o Dariyapur, Garhi Chunauti, Lucknow, Uttar Pradesh, do hereby state on solemn affirmation as under:

1. That I am one of the Respondent in the instant matter. I am fully conversant with the facts and circumstances of the case and duly authorized and competent to swear this affidavit.
2. That I have read and understood the contents of the accompanying Reply / Application and state that its contents are true to the best of my knowledge, based on legal advice and nothing material has been concealed therefrom.
3. That the contents of paragraph 1 to 3 above are true and correct to the best of my knowledge.

*Notary (with  
(D/6382/2022)*  
I identified the executant who  
has signed in my presence

रामपाल  
DEPONENT

VERIFICATION

Verified at \_\_\_\_\_ 21 FEB 2025 \_\_\_\_\_ that the contents of the above affidavit are true and correct to my knowledge and nothing material has been concealed there from.



ATTESTED

*(Signature)*

NOTARY PUBLIC DELHI

रामपाल  
DEPONENT

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...RESPONDENTS

AFFIDAVIT

I, Mr. Chandra Shekhar, s/o Sh. Sukhdev, R/o Garhi Chunauti, Lucknow, Uttar Pradesh, do hereby state on solemn affirmation as under:

*Presently at New Delhi*

1. That I am the Respondent in the instant matter. I am fully conversant with the facts and circumstances of the case and duly authorized and competent to swear this affidavit.
2. That I have read and understood the contents of the accompanying Reply / Application and state that its contents are true to the best of my knowledge, based on legal advice and nothing material has been concealed therefrom.
3. That the contents of paragraph 1 to 3 above are true and correct to the best of my knowledge.

*Verified (s)*  
*(D/6382/2022)*  
I identified the executant who  
has signed in my presence

DEPONENT



VERIFICATION

Verified at \_\_\_\_\_ on 21 FEB 2025 that the contents of the above affidavit are true and correct to my knowledge and nothing material has been concealed there from.

ATTESTED

DEPONENT



NOTARY PUBLIC DELHI



 भारत सरकार  
 Government of India


 राम स्वरूप  
 Ram Swaroop  
 जन्म तिथि / DOB : 01/01/1958  
 पुरुष / Male



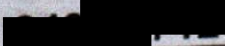
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आधार - आम आदमी का अधिकार



 भारतीय विशिष्ट पहचान प्राधिकरण  
 Unique Identification Authority of India


पता: संबोधित: थाना, गढ़ी चुनौटी,  
 बंधरा, बंधरा सिकंदर पुर, लखनऊ,  
 बंधरा, उत्तर प्रदेश, 227101

Address: S/O: Thanna, garhi chunauti,  
 banthra, Banthra Sikander Pur, Lucknow,  
 Banthra, Uttar Pradesh, 227101

 5104

 1947  
 1800 300 1947

 help@uidai.gov.in


 www  
 www.uidai.gov.in

राम स्वरूप

फ़ोन नंबर / WhatsApp No:

8010924203

विद्युत बीजक / Electricity Bill

खाता सं./Account No.	9403220100	खंड /Division	EDD I CESS(DIV312641)	Scan & Pay your Bill स्कैन करें और अपने बिल का भुगतान करें 
नाम /Name	RAM SWAROOP	उपखंड /Subdivision	SDO3126414	
पिता/पति का नाम Father/Husband name		स्वीकृत भार /Sanctioned Load	12 KVA	
पता /Address	CHUNAUNTI S NAGAR THANADARIYA PUR, UP, IND	मीटर क्रम संख्या /Meter No	7523358	
मोबाइल नंबर /Mobile No	xxxxxx4826	टैरिफ /Tariff	LMVF	
ईमेल /Email		सप्लाय टाइप /Supply Type	R1	
		जमा प्रतिभूति Security Deposit	4500	
		बिल अक्षर / Bill Length	0	
		बिल देशांतर / Bill Longitude	0	
		संयोजन तिथि /Connection Date	06-FEB-2001	

बिल संख्या /Bill No	940786012042	बिल आधार/Bill Basis	OK	दय तिथि / Due Date	19-JAN-2025
बिल की तिथि/Bill Date	05-JAN-2025	बिल डीमांड/Billed Demand	10.20	दय तिथि तक छूट / Due Date Rebate	224.16
बिल माह/Bill Month	JAN-2025	प्रगामी सस्मिडी/Progressive Subsidy		दय तिथि तक राशि / Payable By Due Date	23874
नेट बिल यूनिट /Net Billed Unit	3006.77	इनऑपरेटिव राशि/Inoperative amount	0	विच्छेदन तिथि /Disconnection Date	26-JAN-2025

This bill will be construed as final notice under section 171 of Supply Code 2005. Supply can be disconnected at any date on non-payment of old dues. इस बिल को आपूर्ति सहिता 2005 की धारा 171 के तहत अंतिम नोटिस माना जाएगा। पुराने बकाया का भुगतान न करने पर किसी भी तिथि पर आपूर्ति काटो जा सकती है।

Details	Amount			Details	Amount
	Gross Amt	Subsidy	Amount		
ऊर्जा प्रभार /Energy Charges	19754.48	0.00	19754.48	प्रतिभूति ब्याज/Interest on Security	0.00
फिक्स मांग प्रभार /Fixed/Demand Charges	2662.20	0.00	2662.20	दय प्रतिभूति /Due Security	0
न्यूनतम प्रभार /Min Charge	0.00	0.00	0.00	अग्रिम भुगतान पर ब्याज/Interest on Advance Payment	0
विद्युत कर /Electricity Duty			1681.25	टी सी एस राशि/TDS Amount	0
ग्रीन ऊर्जा शुल्क /Green_EC			0.00	टी सी एस राशि/TCS Amount	0
अतिरिक्त मांग प्रभार /Excess Demand Penalty			0.00	सी जी एस टी/CGST	0
कम पी एफ अतिभार/Low P.F. Surcharge			0.00	एस जी एस टी/SGST	0
अंतिम समायोजन/Provisional Adjustment			0.00	वर्तमान विलंब भुगतान अतिभार/Current LPSC	0.00
टैरिफ समायोजन /Tariff Adjustments			0.00	नेट करंट बिल /Net Current Bill	24097.93
क्रेडिट /Credit			0	दय तिथि छूट समायोजन/Prev. Due Date Rebate Adj.	-211.36
डेबिट/Debit			0	बकाया धनराशि /Arrear Amount	211.72
विविध शुल्क / Misc Charges			0	पूर्व बिल / भुगतान अतिभार /Prev. Arrear LPSC	0.00
आर्मर्ड केबल शुल्क /Armoured Cable Cost			0		
छूट/Rebate			0		
मुआवजा राशि /Compensation Amt			0	देय राशि /Payable Amount	24098
किस्त/Installment			0.00		
अनादरित चेक/Dishonor Cheque			0		
अनादरित प्रभार /Dishonor Charge			0	शब्दों में /In Words : Twenty Four Thousand Ninety Eight Rupees Only	

Pay your bill online on <https://mnpcl.org/> ऑनलाइन भुगतान करें consumers can also pay bills from Dept. of retail, Fair price shops, e-Suvidha, Jansuvidha Kendra and through Vidyt Sahni and Metereaders उपभोक्ता विभाग के कार्यालयों उचित मूल्य की दुकान, ई-सुविधा, जन सुविधा केंद्र और विद्युत सखी और मीटर रीडर के माध्यम से भी बिलों का भुगतान कर सकते हैं। डी डी चेक हेतु प्राप्तकर्ता Pay DD/Cheque in favour of : EXECUTIVE ENGINEER-EDD I CESS

मीटर लेब संख्या	मीटर स्थिति	दर्ज मांग	पिछली तिथि	पिछली रीड	आगत तिथि	वर्तमान रीड	अंतर	मीटर गुणांक	मीटर यूनिट	अवधि माह	मीटर स्थिति
Meter Badge Number	Meter Status	Recorded DMD	Previous Date	Previous Read	Event Date	Current Read	Diff	MF	Meter Unit	Period Months	Meter Rtnrk
7523358	A		01-DEC-24 00:00	168153.36	01-JAN-25 00:00	170924.14	2770.78	1	2770.78 KWH	1	OK
7523358	A	10.2	01-DEC-24 00:00	199579.11	01-JAN-25 00:00	202585.88	3006.77	1	9.6 KW	1	OK
7523358	A	10.2						1	3006.77 KVAH	1	OK

निर्धारित यूनिट Assessed Unit	Opening Surplus Solar Units	1.00	Closing Surplus Solar Units	0.00	मीटर यूनिट Meter Units	3006.7
<p>"No image available"</p> <p>राष्ट्र हित में बिजली बचाए /Energy Saved is Energy Produced</p> <p>विद्युत पर अत्यंत संबंधी विभिन्न सेवाएं प्राप्त करने हेतु मिस कॉल करें /To get electricity related services or give a missed call on 8010924203</p>						

ऊर्जा गणना शुल्क/ EC Calculation						अंतिम भुगतान विवरण /Last Payment Details		वर्तमान भुगतान विवरण /Current Payment Details	
यूनिट/Unit	टैरिफ रेट Rates	कुल राशि Amount	सस्मिडी दर Subsidy Rate	सस्मिडी राशि Subsidy Amount	नेट ऊर्जा शुल्क /Net Energy Charge	अंतिम भुगतान राशि/Last Paid Amount	अंतिम भुगतान तिथि/Last Paid Date	भुगतान राशि/Paid Amount	भुगतान तिथि/Paid Date
						22509	10-DEC-2024	23374	08-JAN-2025

Printed By : As On Date: 08-Jan-25 12:09 PM

अधिकाशी अभियंता EXECUTIVE ENGINEER - EDD I CESS

**यूको बैंक****आवश्यक निर्देश**

- (1) खातेदारों से निवेदन है कि वे यह नोट करें। सभी चेक, ड्राफ्ट आदि/घन-राशियों रजि. विभाग में जमा की जायें, क्योंकि रोकड़ वि. रोकड़ प्राप्त करने का अधिकार नहीं है।
- (2) खातेदारों से चाहिए कि वह पास बुक यथासम्भव उसी दिन शाखा से इसे प्राप्त इसकी रसीद प्राप्त कर लें, जिसमें इस बात किस दिन लौटायी जायेगी।
- (3) बचत बैंक खाता के प्रचलित नियम शाखा से प्राप्त की जा सकते हैं।

**UCO BANK****IMPORTANT**

- (1) Constituents are requested to note that all moneys remitted to the Bank should either be sent by Registered Post or handed over to the Cash Department, as no individual(s) outside the Cash Department has/have authority to receive cash.
- (2) The account-holder should insist on delivery of Pass Book made upto date as far as possible on the same date; otherwise he should obtain a receipt indicating when the pass Book will be delivered.
- (3) Deposit Rules in vogue can be obtained by account-holder from the Branch on request.

Toll Free Number: 18002740123

डी एस DS-SA(NAP)

**यूको बैंक****UCO BANK**

IFSC: UCBA0001279

शाखा  
MICR Code: 226022015

UCO BANK

BHATGAON

, BHATGAON LUCKNOW 227101

Phone: 05222861403

नाम  
Nameपता  
Address

RAM SWAROOP

S/O THANNA

GARHI CHUNAUTI

LUCKNOW Pin : 227101

12790100001022

PB.No. 1

सहा. प्रबंधक/Asst. Manager

763

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MVVNL

MADHYANCHAL  
UDYUT VITARAN NIGAM LTD

ELECTRICITY BILL

Pay your bill online at  
'www.upenergy.in'  
For complaints call on Toll  
Free no. 1912

DATE: 09-02-2025  
TIME: 03:34:07  
M No: 949740263232  
BILL MONTH/YEAR: Feb-2025  
Period(Months): 1

ACCOUNT ID: 9499930100  
DIV NAME: EDD Nadarganj  
NAME: SRI RAM SWAROOP  
ADDR: . CHUNATI SRAJNI NAGAR LAT  
E THANNAVILL DARIYA PUR MAZAR, U  
P , IND

METER NO: M060995  
CAT: LMV1 ST: 10  
SANC.LOAD: 2  
MAX.DMD: 2.90

READINGS

PREVIOUS	PRESENT
KWH:9251.00	9433.00
DT: 12-01-2025	09-02-2025

STATUS: A  
KWH UNITS: 182.00  
BILLED UNITS:  
BILL BASIS: OK  
GROSS BILL: 1736.70  
TARIFF SUBSIDY: 224.70  
LPSC: 0  
NET CURRENT BILL: 1512.00  
Advance Payment: 0  
Interest on: 0  
Advance Payment  
Arrear: -0.01  
Total Payable Amount: 1512  
Amount Payable: 1499  
by Due Date

Due Date: 16/02/2025  
Disconnection Date: 23/02/2025  
Location Lat.: 26.71673166666666  
8  
Location Long.: 80.78918

भारत सरकार  
Government of India




चंद्र शेखर  
Chandra Shekhar  
जन्म तिथि / DOB : 01/01/1969  
पुरुष / Male



██████████ 9474

आधार - आम आदमी का अधिकार

भारत का विशिष्ट पहचान प्राधिकरण  
Unique Identification Authority of India



पता:  
संबोधित: सुखदेव, गढ़ी चुनौटी, गढ़ी  
चुनौटी, लखनऊ, बंधरा, उत्तर प्रदेश,  
227101

Address:  
S/O. Sukhdev, garhi chunauti,  
Garhi Chunoti, Lucknow, Banthra,  
Uttar Pradesh, 227101

██████████ 9474

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1800 300 1947

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www.uidai.gov.in



### महत्वपूर्ण निर्देश Important Instructions

यह पासबुक किसी भी सेल्फ पासबुक प्रिंटर पर अद्यतन हो सकती है। This passbook can be updated in any self service passbook printer.

निरंतर संपर्क में रहने के लिए तथा बेहतर सेवा हेतु अपने संपर्क व्योरे यथा पता, टेलीफोन नंबर, ई मेल आदि हमेशा अद्यतन रखें। Update your contact details such as address, telephone numbers, e-mail to enable us to stay in touch with you to serve better.

अपनी पासबुक, चेक बुक प्रति अत्यंत सतर्कता बरते तथा सुरक्षित स्थान पर रखें। As a matter of abundant precaution, keep your passbook & cheque book in safe place.

पासबुक में दर्शाई गई प्रविष्टियों की जांच करें तथा किसी प्रकार की त्रुटि होने पर शाखा से सम्पर्क करें। Verify the entries as reflected in the passbook & intimate us immediately of any errors or omission.

अपने इंटरनेट बैंकिंग, मोबाइल बैंकिंग के यूजर आईडी, पास वर्ड, ओटीपी एवं एटीएम सी.वी.वी को किसी के साथ भी शेयर न करें। Do not share your E-banking & M-banking login ID, password, OTP & ATM C.V.V. with anyone.

किसी भी ई मेल पर ध्यान न दें जिसमें आपके खाते का व्योरा पूछा गया हो। Do not pay attention on any e-mail in which your account details have been asked.



BANK OF BHARAT, BHARAT CHUNAUTI BRANCH  
www.bankofbarat.co.in

PHONE: 3677061403

SHAR LOCHI S/D LATE SURESH DUC

10005676 SAVINGS ACCOUNT

14-09-2018

BRANCH: BHARAT CHUNAUTI, POST: BHARAT CHUNAUTI, DIST: VARANASI, U.P. PIN: 221101

BRANCH: BHARAT CHUNAUTI

BRANCH: BHARAT CHUNAUTI

BRANCH: BHARAT CHUNAUTI

BRANCH: BHARAT CHUNAUTI

Book No.

255

मध्यांचल विद्युत वितरण निगम लखनऊ

S.R. No.-Lucknow

नये संयोजक हेतु आवेदन पत्र

12702

(ग्रामीण क्षेत्र RGGVY/DDUGJY प्लान)

1. (a) Consumer No. : 149278  
 (b) Department Meter No. : 116-159  
 (c) Seal No. : 9064-18/503  
 बी० पी० एल० उपभोक्ता का नाम :  
 बी० पी० एल० कार्ड नम्बर :  
 परिवार पहचान/सशान कार्ड नम्बर :  
 पिता/पति का नाम :  
 ब्लाक का नाम :  
 गाँव का नाम, नं० सहित :  
 गाँव का जनसंख्या कोड :  
 मजरा का नाम, नं० सहित :  
 प्रधान द्वारा प्रमाण पत्र :

प्रमाणित किया जाता है कि..... S/o..... मजरा.....  
 के स्थाई निवासी है एवं भवन स्वामी हैं।

घोषणा:-

मैं .....ये घोषित करता हूँ/करती हूँ कि बिजली का बिल भुगतान नियमानुसार एवं समय से करूंगा/करूंगी।

गवाह के हस्ताक्षर

पता सहित

दिनांक

जाँचकर्ता

Checked



प्रस्तुतकर्ता

Submitted by

आवेदक के हस्ताक्षर

नाम

मोबाइल नं० (यदि हो)

95444 444

प्राप्तकर्ता

Received by

मीटर के साथ सर्विस वायर, एम.सी.बी. होल्डर, एल.ई.डी., बल्ब एवं पाइप प्राप्त किया।

विभागीय मीटर संख्या

प्रारम्भिक मीटर रीडिंग

प्राप्तकर्ता के हस्ताक्षर

मीटर सीरियल नं०

मीटर सील संख्या

नाम

मीटर लगाने की तिथि-

KEI प्रतिनिधि के हस्ताक्षर/नाम



 भारत सरकार  
 Government of India


 राम पाल  
 Ram Pai  
 जन्म तिथि / DOB : 01/01/1970  
 पुरुष / Male




 8862


आधार - आम आदमी का अधिकार



 भारतीय विशिष्ट पहचान प्राधिकरण  
 Unique Identification Authority of India


पता: संबोधित: दुलारे, दरियापुर गढी  
 चुनौटी, गढी चुनौटी, लखनऊ, बंधरा,  
 उत्तर प्रदेश, 227101

Address: S/O: Dulare, daryapur garhi  
 chunauti, Garhi Chunoti, Lucknow,  
 Banthra, Uttar Pradesh, 227101

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 1800 300 1947

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- रामपाल

768



Kartik Gupta &lt;kartik@wadhwachambers.com&gt;

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**RE: UTKARSH SINGH CHAUHAN V. STATE OF UP AND ORS, OA NO 602/2022  
BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH**

1 message

---

**Kartik Gupta** <kartik@wadhwachambers.com>

Fri, Feb 21, 2025 at 7:56 PM

To: bhanwar jadon &lt;bhanwar09jadon@gmail.com&gt;, pccf-up@nic.in, STHAVIASTHANA@gmail.com, csup@nic.in

Cc: Anirudh Wadhwa &lt;anirudh@wadhwachambers.com&gt;

Dear Sir,

**RE: UTKARSH SINGH CHAUHAN V. STATE OF UP AND ORS, OA NO 602/2022 BEFORE HON'BLE NATIONAL  
GREEN TRIBUNAL, PRINCIPAL BENCH**

In reference to the above, please see attached the Reply dated 21.02.2025 being filed on behalf of the Respondent No.10,11 and 12, in the instant matter.

Kindly treat this as an advance service of the same.

Regards,

**Kartik Gupta**

Wadhwa Law Chambers

DD-13, Kalkaji Extension, New Delhi-110019

M: +91 9871397518

E: [kartik@wadhwachambers.com](mailto:kartik@wadhwachambers.com)**Reply on behalf of R10-12 dt 21.02.2025.pdf**

3886K

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI

I.A. NO. \_\_\_\_\_ OF 2025 IN  
ORIGINAL APPLICATION NO. 602 OF 2022

IN THE MATTER OF:

UTKARSH SINGH CHAUHAN

...APPLICANT

Versus

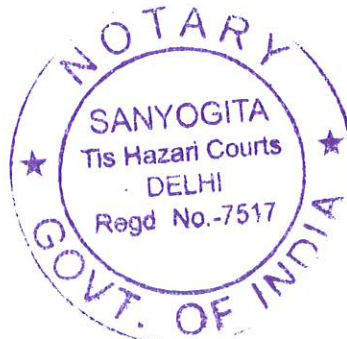
STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

**AFFIDAVIT OF SERVICE**

I, Kartik Gupta, aged about 25 years, s/o Sh. Chander Mohan Gupta, having office at DD - 13, Kalkaji Extension, New Delhi - 110019, do hereby solemnly declare and affirm as under:

1. That I am one of the Counsels for the Applicant in the above-named matter having enrolment number D/6382/2022.
2. I state that the Respondents in the above-named matter have been served with a copy of the accompanying Impleadment Application by way of an email dated 21.02.2025 from my email address being kartik@wadhwachambers.com at email addresses being: bhanwar09jadon@gmail.com pccf-up@nic.in sthaviasthana@gmail.com and csup@nic.in.
3. I state that the email has not bounced back and therefore constitutes completed service on the Respondents. A copy of the aforesaid email has been annexed to the present affidavit.
4. I state that the contents of the present affidavit are true and correct based upon my personal knowledge.



*Kartik Gupta*

DEPONENT

770

VERIFICATION


I, Kartik Gupta, the deponent hereinabove, do hereby verify that the contents of this Affidavit are true and correct to the best of my knowledge and belief and state that no part of it is false and nothing material has been omitted there from.

21 FEB 2025

Verified at New Delhi on \_\_\_\_\_.

  
DEPONENT

*Self*  
I identified the executant who  
has signed in my presence

**ATTESTED**  
  
NOTARY PUBLIC DELHI

21 FEB 2025

